

ITEM NO.23

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s).169/2025

PILA PAHAN@ PEELA PAHAN &amp; ORS.

Petitioner(s)

VERSUS

THE STATE OF JHARKHAND &amp; ANR.

Respondent(s)

IA No. 100925/2025 - EXEMPTION FROM FILING O.T.

IA No. 100929/2025 - GRANT OF BAIL

IA No. 100928/2025 - GRANT OF BAIL

IA No. 100927/2025 - GRANT OF BAIL

IA No. 100926/2025 - GRANT OF BAIL

WITH

W.P.(CrI.) No. 252/2025 (X)

FOR ADMISSION

IA No. 148410/2025 - EXEMPTION FROM FILING O.T.

IA No. 148418/2025 - SUSPENSION OF SENTENCE

IA No. 148417/2025 - SUSPENSION OF SENTENCE

IA No. 148416/2025 - SUSPENSION OF SENTENCE

IA No. 148415/2025 - SUSPENSION OF SENTENCE

IA No. 148414/2025 - SUSPENSION OF SENTENCE

IA No. 148413/2025 - SUSPENSION OF SENTENCE

IA No. 148420/2025 - SUSPENSION OF SENTENCE

IA No. 148412/2025 - SUSPENSION OF SENTENCE

IA No. 148419/2025 - SUSPENSION OF SENTENCE

W.P.(C) No. 489/2025 (X)

IA No. 134178/2025 - EXEMPTION FROM FILING O.T.

IA No. 134177/2025 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

IA No. 134166/2025 - PERMISSION TO FILE AMENDED WRIT PETITION

W.P.(C) No. 482/2025 (X)W.P.(C) No. 492/2025 (X)W.P.(C) No. 519/2025 (X)W.P.(C) No. 506/2025 (X)W.P.(C) No. 508/2025 (X)Diary No(s). 48094/2025 (XVII-B)[MR. AMBHOJ KUMAR SINHA, ADVOCATE ON RECORD HAS FILED VAKALATNAMA  
ON BEHALF OF THE HIGH COURT OF JHARKHAND ]

IA No. 241353/2025 - CONDONATION OF DELAY IN FILING

IA No. 241356/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENTIA No. 241354/2025 - PERMISSION TO FILE SLP WITHOUT CERTIFIED/PLAIN  
COPY OF IMPUGNED ORDER

Date : 16-02-2026 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI  
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) Ms. Misha Rohatgi, AOR  
Mr. Nakul Mohta, Adv.  
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Mr. Aalok Kumar, Adv.  
Ms. Vanya Gupta, AOR  
  
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Ms. Tasmiya Taleha, Adv.  
Ms. Mallika Aggarwal, Adv.

For Respondent(s) Mr. Amit Sharma, AOR  
Mr. Dipesh Sinha, Adv.  
Ms. Pallavi Barua, Adv.  
Ms. Aparna Singh, Adv.  
  
Ms. Pallavi Langar, AOR  
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Mr. Sujeet Kumar Chaubey, Adv.  
  
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Mr. Sankalp Mahindru, Adv.  
Mr. Aditya Malhotra, Adv.  
Ms. Surbhi Kumari, Adv.  
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Mr. Mridul Bansal, Adv.  
Mr. Aryan Ahmed, Adv.

Mr. Sanjai Kumar Pathak, AOR  
Mrs. Shashi Pathak, Adv.  
Mr. Arvind Kumar Tripathi, Adv.  
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Ms. Jaya Choudhary, Adv.

Mr. Ahanthem Henry, Adv.  
Mr. Ahanthem Rohen Singh, Adv.  
Mr. Mohan Singh, Adv.  
Mr. Aniket Rajput, Adv.  
Ms. Khoisnam Nirmala Devi, Adv.  
Mr. Yeshu Mehta, Adv.  
Mr. Tanay Hegde, Adv.  
Mr. Kumar Mihir, AOR

Mr. Arjun Garg, AOR  
Ms. Amruta Arjun Garg, Adv.  
Ms. Arushi Kulshrestha, Adv.

Mr. Kunal Chatterji, AOR  
Ms. Maitrayee Banerjee, Adv.  
Mr. Rohit Bansal, Adv.  
Mr. Varij Nayan Mishra, Adv.

Mr. Amit Sharma, AOR  
Mr. Dipesh Sinha, Adv.  
Ms. Pallavi Barua, Adv.  
Ms. Aparna Singh, Adv.

Mr. Gopal Jha, AOR  
Mr. Sawan Datta, Adv.  
Mr. Nimish Arjaria, Adv.  
Mr. Shreyash Bhardwaj, Adv.  
Ms. Shireesha Sharma, Adv.

UPON hearing the counsel the Court made the following

**O R D E R****D.No.48094/2025 (Item No.23.8)**

1. Delay condoned.
2. The order dated 03.02.2026 has admittedly been complied with. The subject judgment has been uploaded, leaving the parties to avail the remedies in accordance with the law. No further direction is required in the matter.
3. The Special Leave Petition is, accordingly, disposed of.
4. As a result, the pending interlocutory applications also stand disposed of.

**Rest of the matters**

1. We have requested Ms. Fauzia Shakil, learned *amicus curiae*, to consolidate all the suggestions/recommendations for the purpose of issuing uniform general judicial guidelines by this Court.
2. Post these matters on 16.03.2026.

**(SATISH KUMAR YADAV)  
ADDITIONAL REGISTRAR**

**(PREETHI T.C.)  
ASSISTANT REGISTRAR**